GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 341.

TO BE ANSWERED ON THE 18TH JULY, 2017/ ASHADHA 27, 1939 (SAKA)
REHABILITATION OF PRISONERS

341. SHRI RAM MOHAN NAIDU KINJARAPU:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there are rehabilitation programmes for prisoners lodged in prisons and if so, the details thereof;
- (b) whether such programs have shown favourable outcomes and if so, the details thereof;
- (c) whether the Government has conducted surveys or collected feedback from inmates about such programs and if so, the details thereof; and
- (d) whether the programs have led to inmates earning sufficient wages through their term in the prison and after the term and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR)

(a) to (d): State/UT wise details of Rehabilitation of prisoners and daily wages paid to the convicts at the end of 2015, as compiled by National Crime Records Bureau, is at Annex.

The process of rehabilitation of offenders is an integral part of the Prison Department. Prisoners are provided training in different work and trade to enable them to earn their livelihood through the skills learnt during their incarceration.

Prisons is a State subject under Entry 4 of List II of the Seventh Schedule to the Constitution of India. The administration and management of prisons is primarily the responsibility of the concerned State Governments. No central surveys are conducted to collect feedback on rehabilitation programmes run by the State Governments. +

State/UT-wise rehabilitation of prisoners during the year 2015

SI. No.	State/UT	No. of prisoners to whom financial assistance provided on release	No. of convicts rehabilitated	No. of prisoners to whom legal aid provided	Wages paid per day to convicts (in `)		
					Skilled	Semi Skilled	Unskilled
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1	ANDHRA PRADESH	0	62	2243	70	50	30
2	ARUNACHAL PRADESH	0	0	55	75	-	55
3	ASSAM	0	0	1194	75	-	55
4	BIHAR	0	0	809	156	112	103
5	CHHATTISGARH	0	0	3789	30	-	25
6	GOA	0	39	33	80	60	50
7	GUJARAT	92	115	1070	42	36	30
8	HARYANA	0	75	5561	40	25	20
9	HIMACHAL PRADESH	0	0	535	-	-	170
10	JAMMU & KASHMIR	1	65	19	72	60	60
11	JHARKHAND	0	21	1504	144	113	91
12	KARNATAKA	0	0	393	90	80	70
13	KERALA	0	0	840	53	35	21
14	MADHYA PRADESH	0	0	3806	55	-	50
15	MAHARASHTRA	13	0	1952	55	50	40
16	MANIPUR	0	0	1	12	10	8
17	MEGHALAYA	120	6	321	133	126	119
18	MIZORAM	10	50	880	15	12	10
19	NAGALAND	0	0	35	135	125	115
20	ODISHA	10	98	410	40	40	40
21	PUNJAB	0	12	3902	35	30	25
22	RAJASTHAN	0	0	949	150	-	130
23	SIKKIM	0	0	510	40	30	30
24	TAMIL NADU	8	561	7473	100	80	60
25	TELANGANA	1	123	585	70	50	30
26	TRIPURA	0	0	158	33	28	24
27	UTTAR PRADESH	91	10	3538	40	30	25
28	UTTARAKHAND	4	0	908	45	35	30
29	WEST BENGAL	58	2	4883	35	30	26
	TOTAL (STATES)	408	1239	48356	_		-
30	A & N ISLANDS	0	0	35	37		- 28
31	CHANDIGARH	0	0	617	60	50	40
32	D & N HAVELI	0	0	0	00	50	40
33	DAMAN & DIU	0	0	0	-	<u> </u>	-
34	DELHI				171	120	107
35	LAKSHADWEEP	0	33	45620	171	138	107
36	PUDUCHERRY	0	0	0	100	400	150
	TOTAL (UTs)	8	14	45	180	160	150
	TOTAL (ALL-INDIA)	8	47	46317	-		-
D	ison Statistics India	416	1286	94673	-	-	•

Source: Prison Statistics India